

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL NO. 13 OF 2026 (SZ)**

IN THE MATTER OF:

Rahul K.T, Aluva.

...Applicant(s)

Vs.

The MoEF&CC and Ors.

...Respondent(s)

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PLACE: Bengaluru

DATE: 19.05.2026



**Shri T. V. Sai Surjan Tai
Advocate, MoEF&CC**

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**COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE.**

MOST RESPECTFULLY SHOWETH:

I, Suresh Kumar Adapa, currently working as Scientist "E" at the Ministry of Environment, Forest and Climate Change (MoEF&CC), Bangalore, do hereby solemnly affirm and state as under:

1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.
2. That, the applicant in the instant appeal has stated that the impugned Environmental Clearance dated 05.02.2026 granted by the State Environment Impact Assessment Authority (SEIAA), Kerala in favour of

A. Suresh Kumar

Suresh Kumar Adapa
Scientist "E" / Additional Director (S)
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
Bengaluru - 560034

the Project Proponent for expansion of a residential apartment project at Keezhmad Village, Aluva is illegal, arbitrary and contrary to the provisions of the EIA Notification, 2006. The applicant has further stated that the Project Proponent commenced construction activities without obtaining prior Environmental Clearance and has subsequently attempted to regularize the same by portraying it as an "expansion" project. It is also stated that the Environmental Clearance has been granted without submission of mandatory Form-1, based only on Form-1A, and in violation of the Office Memorandum dated 08.06.2022. The applicant has also raised contentions of deliberate splitting of the project to evade the threshold limit of 20,000 sq. m., suppression of material facts, absence of Consent to Establish/Operate and Certified Compliance Report, and grant of ex post facto Environmental Clearance without proper environmental appraisal.

Applicable provisions of EIA Notifications, 2006

3. That the Ministry has issued the Environmental Impact Assessment Notification, 2006 vide S.O. 1533(E) dated 14.09.2006, in supersession of the Environmental Impact Assessment Notification, 1994, under the provisions of the Environment (Protection) Act, 1986. The said Notification regulates developmental projects relating to the construction of new projects or activities, as well as the expansion or modernization of

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existing projects across the country, in accordance with the procedure prescribed therein, under the EIA Notification, 2006.

4. That EIA Notification, 2006 covers 38 projects/activities in its Schedule, which *inter alia* include different types of infrastructure projects viz. Airports, Ports, Highways, and Building & Construction Projects etc., as specified and classified in the schedule of the said notification. All such projects/activities shall require prior environmental clearance from the concerned regulatory authority, e.g., MoEF&CC in the Central Government for matters falling under Category 'A' in the Schedule and the State Environment Impact Assessment Authority (SEIAA) at State level for matters falling under Category 'B' in the said Schedule, before starting any construction work, or preparation of land by the project management except for securing the land. Broadly, the following categories of projects/activities are covered under the ambit of EIA Notification, 2006:

- a. All new projects or activities listed in the Schedule to this notification;
- b. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or



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activities which cross the threshold limits given in the Schedule, after expansion or modernization;

c. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

5. That under the provisions of the EIA Notification, 2006 as amended, Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;

“8(a): Building and Construction projects - >20000 sq. m and <150000 sq. m of built-up area require EC.

8(b): Townships and Area Development projects - Covering an area >50 ha. And or built up area >150000 sq. m- require EC.”

6. That the aforementioned entries under item 8(a) and 8(b) are qualified as category ‘B’ projects under the EIA Notification, 2006 and requires appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category ‘B’ project shall be considered at the Central Level as category ‘B’ project.

A. Suresh Kumar

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7. It is most respectfully submitted that the requirement of taking Environment Clearance for any building construction project is governed by the aforesaid provisions, stated in paras above. It is further submitted that submitted that the SEIAA, Kerala is the competent authority in the present matter.
8. That this answering respondent, vide Notification No. S. O. 637(E) dated 28.02.2014, has authorized the SEIAAs, which have been constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 and delegated the powers under the Section 19 of the said Act to take necessary action against the violations, if any. A true copy of the Notification dated 28.02.2014 is marked and annexed herein as **ANNEXURE- R1/1**.
9. It is further submitted that the Ministry has issued O.M. dated 29.03.2022 setting out those activities that can be undertaken by the Project Proponent prior to the grant of Environmental Clearance subject to certain conditions set out therein. These activities are:
- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/prefabricated components
 - ii. Construction of temporary sheds using pre-fabricated/modular structure, for site office/guards and storing material and machinery,



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- iii. Provision of temporary electricity and water supply for site officer/guards only.

A true copy of the OM dated 29.03.2022 is marked and annexed herein as **ANNEXURE- R1/2.**

10. Further it is also submitted that the Ministry has issued O.M. dated 08.06.2022 stated that in all cases involving expansion of any project or activity, Certified Compliance Report (CCR) is mandatorily required. A true copy of the OM dated 08.06.2022 is marked and annexed herein as **ANNEXURE- R1/3.**

Details regarding the project:

11. It is respectfully submitted that the present matter pertains to grant of Environmental Clearance dated 05.02.2026 by SEIAA, Kerala to the Project Proponent, namely M/s Nest Realities Pvt. Ltd., for expansion of a residential apartment project located at Keezhmad Village, Aluva Taluk, Ernakulam District, Kerala. The project involves increase in built-up area from approximately 19,990 sq. m. to 24,925 sq. m., thereby falling under Item 8(a) of the Schedule to the EIA Notification, 2006, pertaining to Building and Construction Projects.



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Bengaluru - 560034

12.It is humbly submitted that, pursuant to appraisal by the State Expert Appraisal Committee (SEAC), Kerala and consideration by the State Environment Impact Assessment Authority (SEIAA), Kerala, the Environmental Clearance dated 05.02.2026 has been granted to the Project Proponent for the aforesaid project, subject to specific and general conditions as stipulated therein. A true copy of the Environmental Clearance letter dated 05.02.2026 is annexed and marked as **Annexure-R1/4**.

12.It is submitted that in view of the foregoing facts and submissions, this Hon'ble Tribunal may be pleased to take the present affidavit on record and dismiss the Appeal, or pass such other order(s) as may be deemed fit in the interest of justice, which the answering respondent shall duly comply with.

13.The answering Respondent craves liberty to file additional information, if any, till *pendente lite*.

A. Suresh Kumar
19/05/26

DEPONENT

Suresh Kumar Adapa
Scientist "E" / Additional Director (S)
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
Bengaluru - 560034

VERIFICATION

Verified at Bengaluru on this 19th day of May, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

A. Suresh Kumar
19/05/26

DEPONENT

Suresh Kumar Adapa
Scientist "E" / Additional Director (S)
Ministry of Environment, Forest & Climate Change
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Kendriya Sadan, Koramangala
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रजिस्ट्री सं० डी० एल०-33004/99

REGD.NO.D.L.-33004/99



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केन्द्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केन्द्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनसे प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

| क्रम संख्यांक | प्राधिकरण/अधिकारी | अधिकारिता |
|---------------|---|--|
| (1) | (2) | (3) |
| 1. | पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.) | संपूर्ण राज्य या संघ राज्यक्षेत्र |
| 2. | पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक | पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता |

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

| S. No. | Authority/Officer | Jurisdiction |
|--------|--|---|
| (1) | (2) | (3) |
| 1. | State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986. | Whole of State or Union Territory |
| 2. | Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF). | Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests |

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 29th March, 2022

OFFICE MEMORANDUM

Subject: Clarification regarding activities which can be undertaken for securing the land prior to grant of Environmental Clearance-regarding.

As per the provisions of Environment Impact Assessment (EIA) Notification 2006, the project or activities [New/Expansion/ Modernization/ change of product-mix or raw material mix] listed in the Schedule to the said Notification would require prior Environment Clearance (EC) from the concerned Competent Authority before undertaking any construction work or preparation of land by the project proponent, except for securing the land.

2. In this regard, Office Memorandum No. J-11011/41/2006-IA.II(I) dated 19/08/2010 clarified that while securing the land, no activity relating to any project covered under EIA Notification, 2006 including civil construction can be undertaken at the site without prior EC except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s).

3. Over a period of time, various options other than conventional barbed wire and wall fencing, have come into existence, viz., use of pre-fabricated structures, pre-cast compound wall etc. Further, in order to secure the land, the project proponent may need to have water and electricity connection. In view of the same, it has been decided by the Competent Authority in the Ministry to explicitly clarify that following activities can be undertaken by the project proponent for securing the land.

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/ prefabricated components.
 - ii. Construction of temporary sheds using pre-fabricated / modular structure, for site office/guards and storing material and machinery.
 - iii. Provision of temporary electricity and water supply for site office/guards only.
4. The above activities shall be undertaken subject to the following:

- i. The land should be in the legal possession of the project proponent and all statutory approvals in respect of the project site should have been obtained.
 - ii. In case of involvement of any forest land, no activity shall be initiated at the site till the Stage II Forest Clearance is obtained under the relevant provisions of Forest (Conservation) Act, 1980. In case of applicability of Wildlife Clearance, necessary permission from Standing Committee for National Board for Wildlife (SCNBWL) shall be obtained under the provisions of Wildlife Protection Act, 1972.
 - iii. In case of felling of trees if any, requisite permission from the Forest Department/Statutory Authorities of the concerned State Government shall be obtained.
 - iv. The investment made by the Project Proponent on the above, in anticipation of the applicable clearances under the relevant provisions of the Acts/Rules, shall be entirely at the cost and risk of the proponent.
5. However, the above dispensation would not entitle the project proponent to claim ***fait accompli*** with regard to grant of EC or any other applicable permission from any concerned statutory authority and further, the works of the aforesaid nature shall have no bearing on appraisal of the project for grant of EC which shall follow the due process and procedure as laid down in EIA Notification 2006, as amended.
6. This O.M. is being issued in supersession of the earlier O.M. dated 19/08/2010 and with the approval of the Competent Authority.

(A.K. Agrawal)
Director

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DG (FC) & SS
5. PPS to AS(TK) / AS (NPG)/ AS(RS)
6. PPS to JS (SKB)
7. Website, MoEF&CC/Guard file.

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India

Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th June, 2022

OFFICE MEMORANDUM

Subject: Requirement and validity of Certified Compliance Report (CCR) issued by the IROs of MoEF&CC/MS of SPCBs/ ROs of CPCB - regarding.

The MoEF&CC issued an Office Memorandum (OM) No. J-11011/618/2010-IA.II(I) dated 30/05/2012 which mandates the requirement of Certified Compliance Report (CCR) on the conditions stipulated in the ECs to the existing projects/activities from the concerned Integrated Regional Offices (IROs) of MoEF&CC for consideration of expansion proposals for grant of Environment Clearance under the provisions of EIA Notification, 2006.

2. In order to facilitate the process of obtaining CCR, MoEF&CC issued a circular No. J-11013/6/2010-IA.II(Part) dated 7/09/2017 stating that the concerned Member Secretary(MS) of EAC/SEAC shall make a request to the concerned IRO of MoEF&CC at the time of issuance of ToR for the developmental project. Such request shall be disposed of by the concerned IRO within one month. In case, if the inspection is not carried out within one month, the CCR obtained from concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards shall also be accepted for deliberations by the EAC/SEAC.

3. In all cases involving expansion of any project or activity, CCR is mandatorily required. In this regard, instances have been brought to the notice of this Ministry wherein the Environment Clearance application for expansion projects are being submitted by the project proponent with the CCR older than three years for appraisal by the EAC/SEAC. Further, project proponents are not submitting CCR for the expansion proposals if the existing unit is running on Consent To Operate (CTO) obtained from the SPCBs/PCCs.

4. The aforesaid matter has been examined in the Ministry and it has been decided that following procedure shall be adopted by the Member Secretary (MS) of EAC/SEAC while appraising developmental projects which involve expansion, as per the provisions of EIA Notification 2006.


A. Proposals involving expansion of existing EC

- i. At the time of issuance of expansion ToR, the MS of EAC/SEAC shall endorse a copy of the ToR to the concerned IRO of MoEF&CC. Based on the same, project proponent shall approach the concerned IRO of MoEF&CC to issue CCR. Such request shall be expeditiously considered and disposed of by the concerned IRO within a time frame of three months from the date of application of project proponent. In case, the CCR is not issued within three months, the project proponent shall approach concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards (SPCB) or State Pollution Control Committees (SPCCs) for the same.
- ii. The CCR issued by the concerned Authority shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the EC.
- iii. CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project. The submission of CCR beyond older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
- iv. Monitoring report issued by concerned IROs in conformity to the above, if available, can also be submitted by the project proponent in place of CCR.
- v. Self-certified six monthly Compliance Report for the latest EC shall be sufficient if the project proponent applies for expansion within a period of six months from the grant of previous EC. If such application is submitted beyond the period of six months from the grant of EC, CCR shall be required for the latest EC.

B. Proposals involving expansion of existing project running on the basis of Consent To Operate (CTO) from SPCBs/ SPCCs (without requirement of EC)

- i. At the time of issuance of expansion ToR, the Member secretary of EAC/SEAC shall endorse a copy of the ToR to the concerned MS of SPCBs/SPCCs. Based on the same, project proponent shall request the concerned MS of SPCBs/PCCs to issue CCR on the compliance status to the prescribed CTO conditions. Such request shall be expeditiously considered and disposed of by the concerned SPCBs/SPCCs within a time frame of two months from the date of request of the project proponent. In case, the CCR on CTO conditions is not issued within two months, the project proponent shall approach concerned Regional Offices of CPCB for the same.
- ii. The CCR on CTO conditions shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the CTO. Such CCRs shall be forwarded by the concerned Member Secretary of SPCBs/PCCs to the MoEF&CC/SEIAA.

- iii. CCR on CTO conditions issued by the concerned SPCBs/PCCs shall be valid for a period of one year from the date of inspection of the project. The submission of CCR older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
 - iv. Self-certified Compliance Report for the latest CTO shall be sufficient if the project proponent applies for expansion within a period of one year from the grant/renewal of CTO. If such application is submitted beyond the period of one year from the grant/renewal of CTO, CCR shall be required for the latest CTO.
5. This OM is issued in supersession of OM no. J-11011/618/2010-IA.II(I) dated 30/05/2012 & J-11013/6/2010-IA.II(Part) dated 7/09/2017 and with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/PPS to JS (SKB)
6. Website, MoEF&CC/Guard file

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Kerala)

To,

The Finance Manager
 RAHULKONATTU REGHUNANDANAN
 Nest Realities Pvt Ltd
 Stone House, Market Road
 Aluva, Ernakulam
 Kerala -683101
 -683101

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KL/MIS/289728/2022 dated 12 May 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC26B000KL151345 |
| 2. File No. | 2269/EC3/2023/SEIAA |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | Proposed Apartment Project (World Apartments) by Nest Realities India Pvt. Ltd |
| 7. Name of Company/Organization | RAHULKONATTU REGHUNANDANAN |
| 8. Location of Project | Kerala |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/02/2026

(e-signed)
 Shri. Seeram Sambasiva Rao IAS
 Member Secretary
 SEIAA - (Kerala)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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सत्यमेव जयते

**PROCEEDINGS OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY – KERALA, THIRUVANANTHAPURAM**

*(Present : Sri.P.H.Kurian IAS (Retd), Chairman, Sri.Raveendran T., Member,
Sri.Seeram Sambasiva Rao, IAS, Member Secretary)*

**Sub: Environmental Clearance for the Expansion of Apartment Project of Sri.Rahul.
K.R, Finance Manager, M/s Nest Realities Pvt. Ltd, Market Road, Aluva,
Ernakulam – Granted – Orders issued.**

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, KERALA

Proposal No. SIA/KL/MIS/289728/2022

File No. 2269/EC3/2023/SEIAA

- Ref: 1. EC application dated 12.05.2023 of Sri.Rahul K.R, Finance Manager, M/s Nest Realities Pvt. Ltd.
2. Minutes of the 164th SEAC meeting held from 08th, 09th & 10th May 2024.
3. Letter No.LSGD/PD/3535/2025-TCPB2 from the Chief Town Planner dated 10.04.2025.
4. Minutes of the 153rd meeting of SEIAA held on 21st & 22nd February, 2025.
5. Minutes of the 159th meeting of SEIAA held on 18th November 2025

ENVIRONMENTAL CLEARANCE NO. 02/B/2026

Sri. Rahul.K.R, Finance Manager, M/s Nest Realities Pvt. Ltd, Market Road, Aluva, Ernakulam vide reference cited 1st submitted an application for Environmental Clearance, for

the Expansion of Apartment Project in an area of 0.7355 Ha at Re.Sy No. 323/7-2 in Keezhmad Village, Aluva Taluk, Ernakulam.

I. Project details

| Sl. No. | Description | Details |
|---------|---|--|
| 1 | Name of the project | Expansion of Apartment Project to be developed by M/s Nest Realities Pvt. Ltd |
| 2 | Project/Activity Category | 8(a) Building & Construction Project |
| 3 | Name & Address of the project Proponent | Sri. Rahul.K.R Finance Manager M/s Nest Realities Pvt. Ltd, Market Road, Aluva Ernakulam – 683101 |
| | a) ReSurvey Nos:- | 323/7-2 |
| | b) Village | Keezhmad |
| | c) Taluk | Aluva |
| | d) District | Ernakulam |
| 4 | Total Built up area | Existing Built up area: 19990.58 sq.m Proposed Built up area:4934.52 sq.m Total built up area: 24925.10 sq.m |
| 5 | Total Plot area | 0.7355 Ha |
| 6 | Project Cost | Rs. 52.76 Crore |
| 7 | No. of floors | Constructed :G + 18 Floors + Terrace Floor |
| 8. | Height of the Building | 50.80m |
| 9 | Date of Field Inspection | 20.01.2024 |

II. EMP Activities

| Sl.No. | Details | Amount (in Rs.) |
|-------------------------------------|---|-----------------------|
| Construction Phase – 2 years | | |
| 1 | Air quality monitoring (4 locations) | Rs.1,72,800 |
| 2 | Surface water quality monitoring (3 locations) | Rs.1,29,600 |
| 3 | Ground water quality monitoring (2 locations) | Rs.64,800 |
| 4 | Noise quality monitoring (4 locations) | Rs.1,72,800 |
| 5 | Noise quality monitoring in one location within the project site during the pre monsoon and postmonsoon seasons in each year for the entire construction period | Rs.24,000 |
| 6 | Mobilisation Charges | Rs.50,000 |
| | Sub - Total | Rs.6,14,000/- |
| Operational Phase – 3 years | | |
| 1 | Air quality monitoring (3 locations) | Rs.97,200 |
| 2 | Surface water quality monitoring (4 locations) | Rs.1,94,400 |
| 3 | Ground water quality monitoring (2 locations) | Rs.97,200 |
| 4 | Noise quality monitoring (4 locations) | Rs.1,29,600 |
| 5 | Mobilisation Charges | Rs.50,000 |
| | Sub - Total | Rs.5,68,400/- |
| | Grand Total | Rs.11,82,400/- |

III. CER Details

| Sl.No. | Details | Amount (in Rs.) |
|---------------|---|-------------------------|
| 1. | Improvement Works of Storm Water Drainage in Choondi Area, Aluva, Ernakulam | Rs.95,76,800 |
| 2 | Maintenance of the facility | Rs.12,00,000 |
| | Total | Rs.1,07,76,800/- |

2. After due appraisal, in the 164th meeting, the SEAC recommended EC for a period of 10 years subject to certain Specific Conditions in addition to the General Conditions.

3. Vide paper 3rd read, the Chief Town Planner confirmed that the present built-up area is 19990.58 sq.m. Considering this also, **the Authority in its 159th meeting accepted the recommendation of the 164th SEAC and decided to issue Environmental Clearance for the Expansion of Apartment Project for 7 (Seven) years, subject to the following Specific Conditions in addition to the General Conditions.**

1. *The validity of EC is subject to the condition that the FAR of the project shall not exceed the permissible limit. The Chief Town Planner should ensure that FAR of the project is within the permissible limit.*
2. *All the mitigation measures proposed in the EMP, along with additional measures suggested, should be implemented during the construction and operational phase appropriately.*
3. *Green belt shall be maintained with suitable indigenous species at a minimum rate of 1 tree per every 80 sq. m as stated in Appendix XIV of EIA Notification 2006 (SO 3099 (E) dated 09.12.2016).*
4. *A common provision for the EV charging facility shall be provided.*
5. *Adequate sources for water to meet the requirements during the construction and*

operational phase are to be ensured, and details should be given in HYCR.

6. *The excavation of earth for construction, if any, should be limited to a minimum, and the activity should not affect the water sources of the nearby houses.*
7. *The CER expenditure proposed and agreed by the Project Proponent should be expended through a separate bank account, and the account statement and the beneficiary list should be uploaded along with the Half-Yearly Compliance Report.*
8. *The existing STP with MBBR technology and Tertiary Treatment should enable and ensure the re-use /recycle of treated water to the maximum extent, and balance, if any, should be discharged through a series of soak pits for recharging the local groundwater.*
9. *The Project Proponent must ensure that only filtered overland drain is discharged to the nearby natural drain.*
10. *The Project Proponent should make provision for the housing of construction labour with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc., as per the Building & Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996. The housing may be in the form of temporary structures to be removed after the completion of the project (Circular No.J-11013/41/2006-IA.II (I) of GoI, MoEF, dt. 22.09.2008).*
11. *Climate-responsive design, as per the Green Building Guidelines in practice should be adopted. The guidelines for green rating and green building certification to buildings based on green standards issued by the Government of Kerala vide GO (MS) No. 39/2022/LSGD dated 25.2.2022 should be adhered to.*
12. *Exposed roof area and covered parking should be covered with material having a high solar reflective index.*

13. *Appropriate action should be taken to ensure that the excess rainwater runoff reaches the nearest main natural drain of the area, and if necessary, the carrying capacity of the natural drain should be enhanced to contain the peak flow.*
14. *Design of the building should comply with the Energy Building Code as applicable.*
15. *Energy conservation measures as proposed in the application should be adopted in total.*
16. *The project area should be barricaded with GI sheets of 6 m. (20 feet) height so as to avoid disturbance to other buildings nearby and the residents during construction.*
17. *Construction work should be carried out during day daytime only.*
18. *All vehicles, including the ones carrying construction material of any kind, should be cleaned and wheels washed.*
19. *All vehicles carrying construction materials should be fully covered and protected.*
20. *All construction material of any kind should not be dumped on public roads or pavements or near the existing facilities outside the project site.*
21. *Grinding & cutting of building materials should not be done in open areas. Water jets should be used in grinding and stone cutting.*
22. *Occupational health and safety measures for the workers should be adopted during the construction.*
23. *D.G. set should be provided with adequate stack height, and regular maintenance should be carried out before and after the construction phase, and would be provided with an acoustic enclosure.*
24. *Usage of energy saving 5 star rating equipment, such as BLDC fans and LED lamps, should be promoted as part of energy conservation. At least 20% of the energy requirement shall be met from solar power.*
25. *Adequate measures should be adopted to harvest the rainwater.*

26. Adequate built-in composting facility should be set up for the treatment of biodegradable waste, as the capacity or the number of BIOBIN proposed is inadequate.
27. Open space shall be provided as per the building norms without being utilized for any other constructions.
28. Authority makes it clear that as per clause 8 (vi) of EIA notification 2006, deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection and cancellation of prior EC granted on that basis.
29. As per OM no F.No.22-65/2017-IA.III dated 30th September 2020, under Corporate Environmental Responsibility (CER) the Project Proponent shall prepare an Environment Management Plan (EMP) as directed by SEAC during appraisal, covering the issues to address the environmental problems in the project region, indicating both physical and financial targets year wise. The EMP shall be implemented in consultation with local self Govt. Institutions. The indicated cost for CER shall be 2% of the project cost depending upon the nature of activities proposed. The follow-up action on implementation of CER shall be included in the Half Yearly Compliance Report which will be subjected to field inspection at regular intervals. A copy of the approved EMP shall be made available to the concerned Panchayat for information and implementation support.
30. The Project Proponent shall obtain all necessary clearances/ licenses/ permissions from all the statutory authorities issuing clearances/ licenses/ permission for the construction projects of this nature.
31. The Project Proponent is directed to install a CCTV camera and take all other essential measures to ensure that project site is not used by antisocial elements for nefarious antisocial activities which are detrimental for peaceful coexistence in the project region. In case if such complaints are received, the EC given is likely to be cancelled after a police verification.

32. *The violation of EC condition may lead to cancellation of EC and penal action under The Environment (Protection) Act 1986.*

4. Environmental Clearance is hereby accorded for the Expansion of the existing Apartment Project to Sri. Rahul.K.R, Finance Manager, M/s Nest Realities Pvt. Ltd Market Road, Aluva, Ernakulam having a builtup area of 19990 sq.m, by adding 4934.52 sq.m (Built up area of 24925.10 sq.m) in an area of 0.7355 Ha at Re.Sy No. 323/7-2 in Keezhmad Village, Aluva Taluk, Ernakulam, for a period of 7 years (as per O.M. dated 13.12.2022) under Category 8(a) ‘Building and Construction Projects’ subject to the specific conditions mentioned at para (3) above, the General Conditions for the building projects and the Green Conditions mentioned below.

Green Conditions.

1. *Adequate rain water harvesting facilities shall be arranged for.*
2. *Technology and capacity of the STP to be indicated with discharge point (if any) of the treated effluent.*
3. *Effluent water not conforming to specifications shall not be let out to water bodies.*
4. *Maximum reuse of grey water for toilet flushing and gardening and construction work shall be ensured.*
5. *Dual plumbing for flushing shall be done.*
6. *Provisions for disposal of e-wastes, solid wastes, non-biodegradables and separate parking facility for the buildings shall be provided.*
7. *Generation of solar energy to be mandatory for own use and/or to be provided to the grid.*
8. *There shall be no compromise on safety conditions and facilities to be provided by the project proponent, which shall be ensured for occupation, regularisation or consent to operate.*

5. The Environmental Clearance will also be subject to full and effective implementation of all the undertakings given in the Application Form, all the environmental impact mitigation and management measures undertaken by the Project Proponent in the documents submitted to SEIAA, and the mitigation measures and waste management proposal as assured in the

Form - 1 and Form-1A, Environment Management Plan and Conceptual Plan as submitted. The assurances and clarifications given by the Project Proponent in the application and related documents will be deemed to be part of this Proceedings as conditions as undertaken by the proponent, as if incorporated herein.

6. Validity of the Environmental Clearance will be for 7 years from the date of issuance of E.C, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of any of the conditions stipulated herein or genuine complaints from residents within the security area of the project.

7. Compliance with the conditions herein will be monitored by the State Level Environment Impact Assessment Authority or its agencies and also by the Regional Office of the Ministry of Environment and Forests, Govt. of India, Bangalore. Necessary assistance for entry and inspection by the concerned officials and staff should be provided by the project proponents. Instances of violation if any shall be reported to the **District Collector, Ernakulam** to take legal action under the Environment (Protection) Act 1986.

8. The Half Yearly Compliance Report (HYCRs) with name of the project, EC No. and date, the period of submission with its contents, compliance report and environmental monitoring data & covering letter have to be uploaded in the Parivesh Portal as per O.M. F.No.IA3-22/1/2022-IA-III(E)-17264 dated 14.06.2022 and the website of the Project Proponent. Hardcopy of HYCRs shall not be acceptable.

9. The given address for correspondence with the authorised signatory of the project is Sri. Rahul.K.R, Finance Manager, M/s Nest Realities Pvt. Ltd, Market Road, Aluva, Ernakulam – 683101.

GENERAL CONDITIONS

1. *The proponent should provide notarized affidavit indicating the number and date of Environmental Clearance proceedings that all the conditions stipulated in the EC shall be scrupulously followed.*
2. *The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available on the website of SEIAA www.seiaakerala.in. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.*
3. *The proponent shall send a copy of the clearance letter to the concerned Grama Panchayath/District Panchayath/Municipality/Corporation/Urban Local Body and also to the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The Environmental Clearance shall also be uploaded on the website of the company.*
4. *The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.*
5. *Consent to Establish and Consent to Operate from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives. Copies of statutory clearance obtained shall be enclosed along with first half yearly compliance report.*
6. *If blasting is involved in the preparation of site, the required clearances from the competent authorities should be obtained.*
7. *The stipulations/conditions issued by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, Solid Waste Management Rules,2016 Plastic Waste Management and Handling Rules, 2016, Construction and Demolition Waste Management*

Rules 2016, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

8. *The conditions specified in the EIA notifications 2006 and subsequent amendments, the specific directions given by SEIAA/SEAC should be followed under corporate Environment Responsibility. The activities carried out under CER should be listed with details in Half yearly compliance report along with Status of Implementation and certificates from the beneficiaries and photographs.*
9. *Safety measures should be implemented as per the Fire and Safety Regulations/SDMA guidelines.*
10. *The environmental safeguards contained in the EIA Report should be implemented in letter and spirit and status of implementation of each one should be included in the half yearly compliance Report.*
11. *Environment Monitoring Committee as agreed under the affidavit filed by the proponent should be formed and made functional. Environmental Monitoring Committee with defined functions and responsibility should foresee post operational environmental problems (Eg. development of slums near the site, increase in traffic congestion, power failure, increase in noise level, natural calamities, and increase in suspended particulate matter etc.) and action taken to solve these immediately with mitigation measures*
12. *Suitable avenue trees should be planted on either side of approach road and internal roads and open parking areas, if any. The proponent should plant trees at least 5 times of the loss of trees that has occurred while clearing the land for the project. The native flowering and fruiting species only shall be used for planting and planning should be done considering the nature of public use.*
13. *The project shall incorporate devices for solar energy generation and utilization to the maximum possible extent with the possibility of contributing the same to the power grid and consumption in future.*
14. *The proponent shall submit half yearly compliance reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the same on their website and shall update the same periodically. The compliance report shall be simultaneously sent to the Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India at Bengaluru and also to SEIAA.*

15. *The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time. Provision should be made for providing cooking facilities and supply of kerosene or cooking gas to the labourers.*
16. *The proponent shall co-operate with and provide facilities and documents/data to the Agencies including the Officials from the Regional of Ministry of Environment, Forests and Climate Change, Bengaluru during their inspection as part of monitoring the implementation of environmental safeguards.*
17. *In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.*
18. *In case of transfer of EC, the matter shall be intimated and approval from the Authority shall be obtained as per the existing norms.*
19. *Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.*
20. *The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the Environment Clearance under the provisions of the Environment (Protection) Act 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.*
21. *Any appeal against this Environmental Clearance shall lie with the National Green Tribunal 1, if preferred, within a period of 30 days as prescribed under section 11 of the National Green Tribunal Act, 1997.*

General Conditions specific to Construction Phase

1. *All statutory permissions including "Consent for Establishment" to STP/ETP, Solid waste management plant, Power Generator etc shall be obtained from Kerala State Pollution Control Board under Air Act and Water Act and Environment (Protection) Act. A copy shall be submitted to the Ministry/SEIAA before start of any construction work at the site.*
2. *The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc. Building constructed in the runout area of landslide / rock fall area, shall be provided with suitable structures/ measures to prevent earth materials to hit the structure.*

3. *All required sanitary and hygienic measures should be in place before starting construction activities which are to be maintained throughout the construction phase.*
4. *A First Aid Room shall be provided at the project site both during construction and operation phases of the project.*
5. *Provide safe and healthy basic facilities for construction workers as per the Building & Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996*
6. *Adequate drinking water and sanitary facilities should be provided for construction workers at the site, Provision should be made for mobile toilets. Safe disposal of wastewater and solid wastes generated including piling debris during the construction phase should be ensured.*
7. *Unless provided otherwise, all the topsoil excavated during construction phase should be stored and re-used for backfilling/ horticulture/landscaping purposes within the project site.*
8. *Top soil excavated should not be used for reclaiming wetlands.*
9. *The muck shall be disposed of only at approved sites with the approval of competent authority. The disposal should not create any adverse effect on the neighbouring communities and should be disposed taking necessary precautions for general safety and health of the public. Proof regarding the same shall be enclosed with the respective six monthly compliance reports.*
10. *Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such materials must be secured so that they will not leach into the ground water.*
11. *Any hazardous waste generated during construction phase, should be disposed off to authorised/approved Waste Collectors as per applicable rules and norms with necessary approval of the Kerala State Pollution Control Board.*
12. *Soil and ground water samples shall be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.*
13. *Storm water control and its re-use measures as per CGWB and BIS standards shall be followed for various applications.*
14. *Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours. During the*

transportation of building materials/products, the vehicles shall be covered with suitable materials to prevent dust pollution.

15. *Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/KSPCB.*
16. *The diesel generator sets used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken. DG sets shall be installed and made functional as per guidelines of KSPCB.*
17. *Ready mixed concrete must be used in building construction. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.*
18. *Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.*
19. *Separate dual plumbing line should be provided; one line for Toilet Flushing / Gardening / Vehicle wash and another separate line for other domestic uses, for ensuring reuse / recycle of treated waste water to the maximum extent possible.*
20. *Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.*
21. *Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.*
22. *Water efficient plumbing features should be adopted*
23. *Use of glass may be reduced by 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating on windows.*
24. *Design of the building should be in compliance to Energy Building Code as applicable*
25. *Roof should meet perspective requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfil the requirement.*

26. *Opaque wall should meet perspective requirement as per energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is optional for non-air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement*
27. *Climate responsive design as per Green Building Guidelines in practice should be adopted*
28. *Building design should cater to the differently-abled citizens*
29. *Vegetation should be adopted appropriately on the ground as well as over built structure such as roofs, basements, podiums etc.*
30. *Exposed roof area and covered parking should be covered with material having high solar reflective index*
31. *Regular supervision of the above and other measures should be in place all throughout the construction phase, so as to avoid disturbance to the surroundings.*
32. *Fly ash should be used as building material in construction as per the provisions of Fly Ash Notification of September, 1999 and Amended as on 27th August 2003. (Applicable to Power Stations).*
33. *Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining the statutory clearances.*

General Conditions specific to operation phase

1. *The buildings should have adequate distance between them to allow movement of fresh air and passage of natural light and ventilation.*
2. *Sewage Treatment Plant (STP) should be installed and made functional as per KSPCB guidelines. On/site Treatment of Sewage and Sullage should be done with scientific method ,ensuring efficiency of treatment, ease in operation , sustainability and it should contain the units of primary, secondary, tertiary and quaternary type of treatment scheme. The installation of the STP should be certified by an independent expert and a report in this regard should be submitted to the Ministry/SEIAA before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100% grey water shall be done through a decentralized treatment. Reuse of water shall be practiced for flushing process and garden purposes. Discharge of unused treated effluent shall conform to the norms and standards of the Kerala State Pollution Control Board. Necessary measures should be taken to mitigate the odour*

problem from STP.

3. *Solid waste management plant shall be installed and made functional as per the guidelines of KSPCB. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.*
4. *Provide adequate Material Collection Facility (MCF) for storage of non-biodegradable waste including plastic waste and E waste, for handing over the same to Recyclers/ Local Body , as stipulated by Kerala State Pollution Control Board.*
5. *Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.*
6. *Low sulphur diesel shall be used as fuel in DG sets. The location of the DG sets may be decided in consultation with Kerala State pollution Control Board. DG sets should not be housed in sub basement levels.*
7. *Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.*
8. *The green belt of adequate width and density shall be raised preferably with local species along the periphery of the project site so as to provide protection against particulate matter and noise.*
9. *Weep holes shall be provided in the compound walls to ensure natural drainage of rain water during the monsoon period.*
10. *Rain Water Harvesting structures should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified elsewhere. Rain water harvesting measures for roof run-off and surface run-off, as per approved building plan should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 m above the highest ground water table.*

11. *The ground water level and its quality should be monitored regularly in consultation with State Groundwater Department/Central Ground Water Authority.*
12. *Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking should be fully internalized and no public space should be utilized.*
13. *A Report on the energy conservation measures, conforming to energy conservation norms issued by Bureau of Energy Efficiency, should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.*
14. *Energy conservation measures like installation of LED /CFLs/TFLs for the lighting the areas outside the building should be an integral part of the project design and should be in place before project commissioning. Used LED/CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Solar panels may be used to the extent possible.*

To,

Sri. Rahul.K.R,
Finance Manager
M/s Nest Realities Pvt. Ltd
Market Road, Aluva
Ernakulam – 683101

Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.(through e-mail: rosz.bng-mefcc@gov.in).
2. The Secretary to Government, Environment Department, Government of Kerala
3. The Director, Directorate of Environment & Climate Change, 4th Floor KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram, Kerala 695 001.
4. The District Collector, Ernakulam
5. The District Town Planner, Ernakulam
6. The Member Secretary, Kerala State Pollution Control Board, Thiruvananthapuram

7. The Environmental Engineer, Kerala State Pollution Control Board, Ernakulam
8. The Tahasildar, Aluva Taluk, Ernakulam
9. The Secretary, Keezhmad Panchayath, Ernakulam
10. The Chairman, SEIAA, Kerala
11. Website
12. Stock file
13. O/C